

3

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

REVIEW PETITION NO:44/2001 IN  
ORIGINAL APPLICATION NO: 545/2000

Union of India & Others

...Applicant  
(Orgl. Respondents)

V/S

Shankar Vasudeo Dongarkar

...Respondent  
(Orgl Applicant)

TRIBUNAL'S ORDER ON REVIEW PETITION NO 44/2001 BY CIRCULATION

{Per Smt. Shanta Shastry, Member(A)}

DATED: 8/8/2001

This Review Petition has been filed against the order dated 29.5.2001 in OA 545/2000 by the respondents in the OA.

2. The Review applicants submit that in accordance with the letter dated 30.11.1998 the applicant's pay on reversion to a lower post at his own request, has been fixed at the maximum of the pay in the lower post i.e. at Rs. 6000/- in the scale of Rs.4000 - 6000, even though he was drawing higher pay in the post of Inspector of Income Tax i.e. Rs. 7775/- as per the order dated 22.4.1999. The pay fixation has been done correctly as per FR 22 (1) (a) (2) and therefore there is an error apparent on the face of the record in passing the order dated 29.5.2001. The same deserves to be reviewed and corrected appropriately.

...2...

:2:

3. I have considered the grounds taken for review. In my considered view, since it is clearly mentioned in the circular dated 30.11.1998, that the pay is to be protected, ~~the order~~ <sup>therefore</sup> dated 29.5.2001 <sup>does not call for any review.</sup> Accordingly, the Review Petition is rejected.

*Shanta*  
(Smt. Shanta Shastray)  
Member(A)

NS

*dt. 8/8/01*  
~~order/~~ despatched  
to ~~APR~~ 23/8/01  
02

*M*

*C. O. 108/10/01*

for order.  
final for  
hearing on  
31/5/01.

*Sh  
29/5/01*